

COURT-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**I.A. No. 275 of 2013 in
Appeal No. 198 of 2013**

Dated : 16th September, 2013

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. V.J. Talwar, Technical Member**

K.K.K. Hydro Power Ltd. Appellant(s)

Versus

**Himachal Pradesh Electricity Regulatory
Commission & Ors. Respondent(s)**

**Counsel for the Appellant(s) : Mr. Raj Kumar Mehta
Mr. Antaryami Upadhyay**

**Counsel for the Respondent(s) : Mr. Anand K. Ganesan
Ms. Swapna Seshadri for R-2**

ORDER

The learned counsel for the Respondent has made some suggestions. Any way, we feel that it would be better to direct the learned counsel for the respondent to file a Memo with regard to the payment to be made to the Appellant on the basis of the interim Order passed by the Commission during the pendency of the proceedings before the Commission.

Post the matter for hearing the I.A. No. 275 of 2013 on

25.09.2013.

**(V.J. Talwar)
Technical Member**

**(Justice M. Karpaga Vinayagam)
Chairperson**